NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER : TCP/233/ (IB)/2017

NAME OF THE PETITIONER(S) : L&T FINANCE LTD

NAME OF THE RESPONDENT(S) : CT RAMANATHAN INFRASTRUCTURE PVT LTD

UNDER SECTION : 433 (e)(f)

1) R. ChroShouter Course

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor is directed to file appropriate schedule for payment of outstanding debt claimed by the Petitioner and also bring one D.D. to the extent of 10% of the amount claimed in order to show bona-fide on the next date of hearing. Put up on 21.11.2017 at 10.30 A.M.

- Qd-

MEMBER (TECHNICAL) ghk

-sel-

MEMBER (JUDICIAL)